## GOVERNMENT OF PUNJAB DEPARTMENT OF LOCAL GOVERNMENT (LOCAL GOVERNMENT- 2 BRANCH)

## **Notification**

### The 30th September, 2015

No. 4/24/2010-1LG2/599679/1.- In exercise of the powers conferred by subsection (2) of section 17 and section 73 of the Punjab Town Improvement Act, 1922 (Punjab Act No. 4 of 1922), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules to regulate the recruitment and the conditions of service of the members of the Trust Services, constituted under sub-section (1) of section 17 of the aforesaid Act, namely:-

#### RULES

**"1. Short title, commencement and application.** - (1) These rules may be called the Punjab Trust Services (Recruitment and Conditions of Service) Rules, 2015.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

(3) They shall apply to all the posts in the Trust Services specified in Appendix 'A'.

2. Definitions. - In these rules, unless the context otherwise requires, -

- (a) 'Act' means the Punjab Town Improvement Act, 1922;
- (b) 'Appendix' means an appendix appended to these rules;
- (c) 'appointing authority' means, the authority indicated as the appointing authority against each class of posts in a Service in Appendix 'C';
- (d) 'average pay' means the average monthly pay earned during the ten complete months immediately preceding the month for which the average pay is to be calculated;
- (e) 'Director' means the Director, Local Government, Punjab;
- (f) 'direct recruitment' means an appointment made by selection and otherwise than by promotion or by transfer of an official already in the service of Trust;
- (g) 'duty' includes the service as probationer or apprentice, provided such service is followed by confirmation without any break and also includes joining time;
- (h) 'earned leave' means leave earned in respect of the period spent on duty;
- (i) 'family' means family as defined in rule 2.17 of the Punjab Civil Services Rules, Volume I, Part I:

Provided that provident fund or gratuity shall mean as defined in the Punjab Town Improvement Trusts Provident Fund Rules, 1945, as amended from time to time;

- (j) "Government" means the Government of the State of Punjab in the Department of Local Government;
- (k) 'leave' means earned leave, maternity leave, leave not due, leave on half pay, medical leave, commuted leave and extraordinary leave but does not include casual leave;
- (I) 'member' means a member of any of the Services mentioned in Appendix 'A';
- (m) 'pay' means the amount drawn monthly by a member of a Service as pay which has been sanctioned for the post held by him substantively or in an officiating capacity and includes special pay or personal pay, if any, or any emoluments which may be specially classed as pay by the Government but save as otherwise provided, does not include any kind of allowance;

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- (n) 'recognized university or institution' means, -
  - (i) any university or institution incorporated by law in any of the States of India; or
  - (ii) any other university or institution which is declared by the Government to be a recognized university or institution, as the case may be, for the purpose of these rules;
- (o) 'section' means a section of the Act;
- (p) 'Service' means a Trust Service constituted by the Government under sub-section (1) of section 17; and
- (q) 'vacancy' means a vacancy in a Service for a period of two months or more whether on account of transfer, leave, suspension or any other reason.

### 3. Nationality, domicile and character of persons to be appointed to a

Service.- (1) No person shall be appointed to a Service, unless he is, -

- (a) a citizen of India; or
- (b) a citizen of Nepal; or
- (c) a subject of Bhutan; or
- (d) a Tibetan refugee who came over to India, before 1st January, 1962, with the intention of permanently settling in India; or
- (e) a person of Indian origin who has migrated from Pakistan; Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganika and Zanzibar), Zambia, Malawi, Zaire and Ethiopia with the intention of permanently settling in India :

Provided that a candidate belonging to categories (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been given by the Government of India.

(2) A candidate in whose case a certificate of eligibility is necessary, may be admitted to an examination or interview conducted by the recruiting authority and he may also provisionally be appointed subject to the necessary certificate being given to him by the Government of India.

(3) No person shall be recruited to a Service unless his character and antecedents have been verified before hand :

Provided that in the case of recruitment to a temporary vacancy required to be made urgently, a person may be appointed in accordance with general directions issued by the Government regarding appointments in anticipation of verification of character and antecedents.

**4. Qualification.** - The qualifications necessary for direct recruitment and for promotion to the posts in a Service shall be as specified in Appendix 'B' against each such post.

**5. Method of recruitment.** - (1) Recruitment to various categories of posts in a Service at the time of its initial constitution shall be made by the appointing authority by absorption of persons already holding corresponding posts in the service of a Trust, provided they are found fit by an authority appointed by the Government in this behalf for becoming member of the Service after taking into consideration their qualifications and service record.

(2) After filling up the vacancies under sub-rule (1), the remaining vacancy or vacancies which may occur thereafter shall be filled up in the following manner, namely :-

(i) fifty per cent of the vacancies by direct recruitment; and

(ii) fifty per cent of the vacancies by promotion through selection :

Provided that if no suitable candidate is available by direct recruitment or by promotion, the vacancies may be filled up by transfer or on deputation from amongst the persons already in service and holding equivalent posts:

Provided further that if no qualifications have been laid down in Appendix 'B' for any post to be filled up by promotion, that post shall be filled up by direct appointment.

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- (3) Notwithstanding anything contained in sub-rule (2),-
  - the posts in the Punjab Service of Trust Joint Deputy Directors, Punjab Service of Trust Superintendents Grade II, Punjab Service of Trust Chief Engineers, Punjab Service of Trust Superintending Engineers and Punjab Service of Trust Engineers, specified at serial Nos. 1, 3, 6, 7 and 8 in Appendix A, shall be filled up hundred per cent by promotion in accordance with the provisions made in Appendix B;
  - (ii) the posts in the Punjab Service of Trust Executive Officers specified at serial No. 2 in Appendix A, shall be filled up twenty five per cent by direct recruitment and seventy five per cent by promotion in accordance with the provisions made in Appendix B; and
  - (iii) the posts in the Punjab Service of Accountants Grade I, specified at serial No. 18 in Appendix A, shall be filled up twenty per cent by direct recruitment and eighty per cent by promotion in accordance with the provisions made in Appendix B.

(4) The recruitment under clause (i) of sub-rule (2) shall be made by the appointing authority on the recommendation of a Selection Committee constituted under sub-rule (5).

(5) The Government may, from time to time, by notification, constitute a Selection Committee, consisting of at least three officers of the Government and two non-officials who have sufficient experience in the functioning of urban local bodies and different Selection Committees may be constituted for different categories of Services:

Provided that at least one of the members of the Selection Committee shall belong to the Scheduled Castes.

(6) The Selection Committee referred to in sub-rule (5) may associate not more than two persons who are specialists or are experienced in the line keeping in view the nature and duties of the post required to be filled. The person to be associated shall not be less than the rank of a Superintending Engineer in the case of selection of an Engineer and not below the rank of a Joint Director of Health Services in the case of selection of medical staff.

(7) While making recruitment under sub-rule (2), the policy of the Government regarding reservation of appointments or posts for members of the Scheduled Castes, backward classes and other backward classes and for any other category in relation to the services under it shall be followed.

**6.** Age on entry and physical fitness. - (1) Except in the case of a person recruited under sub-rule (1) of rule 5, no person shall be appointed to a post in a Service by direct recruitment if he is less than eighteen years or more than forty years of age on the last day of receipt of applications for the posts:

Provided that in the case of candidates belonging to the Scheduled Castes and Backward Classes, the maximum age limit shall be such as may be fixed by the Government from time to time.

(2) A person appointed to the Service by direct recruitment shall be required to produce certificate of physical fitness from the Civil Surgeon of the district concerned before joining the Service. Such a person shall, before being examined, make and sign a declaration in Form I appended to these rules and the Medical Officer shall examine him and furnish a certificate in Form II appended to these rules:

Provided that the aforesaid condition shall not apply while filling up a temporary vacancy of less than six months duration.

Section 17 (4) **7. Cadres and the scales of pay.** - (1) The number of posts created from time to time in a Service by the Government or by an authority empowered by it under sub-section (5) of section 17 shall be deemed to be the cadre of that Service, which shall be subject to variation by the authorities referred to in the aforesaid sub-section.

(2) The scales of pay of the posts in the various Services, at present, in force are specified against each Service in Appendix 'A':

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Provided that the scales of pay of the posts in various Services in future shall be such as may be sanctioned by the Government by issuing an order from time to time.

(3) A member of a Service recruited under sub-rule (1) of rule 5 may, within a period of thirty days of the date of such recruitment, by notice, in writing, given to the Government, indicate his intention of retaining the scale of pay which he was drawing immediately before becoming member of the Service.

(4) The appointing authority may, for reasons to be recorded, in writing, sanction a higher start of pay than the minimum of the scale to any person.

## 8. Disqualifications. - No person, -

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- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to a Service :

Provided that the Government may, if satisfied, that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**9. Probation.-** (1) A person appointed to any post in the Service shall remain on probation for a period of two years, if recruited by direct appointment and one year, if appointed otherwise:

- Provided that.-
- (a) any period, after such appointment, spent on deputation on a corresponding or a higher post shall count towards the period of probation;
- (b) in any case of an appointment by transfer, any period of work on an equivalent or higher rank, prior to appointment to the Service, may, in the discretion of the appointing authority, be allowed to counted towards the period of probation;
- (c) any period of officiating appointment to the Service at the end of period of probation, shall be counted towards the period of probation.

(2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory or he has failed to pass the departmental examination, if any, prescribed in Service Rules within a period not exceeding two and a half years from the date of appointment, it may,-

- (a) if such person is recruited by direct recruitment dispense with his service, or revert him to a post on which he held lien prior to his appointment to the Service by direct recruitment; and
- (b) if such person is appointed otherwise-
  - (i) revert him to his former post; or
  - (ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.

(3) On the completion of the period of probation of a person, the appointing authority may, -

- (a) if his work and conduct has in its opinion been satisfactory, -
  - confirm such person, from the date of his appointment or from the date he completes his period of probation satisfactorily, if he is not already confirmed; or
  - (ii) declare that he has completed his probation satisfactorily, if he is already confirmed; or
- (b) if his work or conduct has not been in its opinion, satisfactory or if he has failed to pass the departmental examination, if any, specified in the Service Rules, -
  - dispense with his services, if appointed by direct recruitment or if appointed otherwise revert him to his former post, or deal with him in such other manner as the terms and conditions of his previous appointment may permit;

(ii) extend his period of probation and thereafter pass such order as it could have passed on the expiry of the period of probation as specified in sub-rule (1):

Provided that the total period of probation, including extension, if any, shall not exceed three years.

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**10. Seniority.-** The seniority inter se of persons appointed to posts in a Service shall be determined by the length of continuous service on such post in that cadre of the Service:

Provided that in the case of persons recruited by direct recruitment who join within the period specified in the order of appointment or within such period as may be extended from time to time by the appointing authority subject to a maximum of four months from the date of order of appointment the order of merit determined by the Selection Committee shall not be disturbed:

Provided further that in case a person is permitted to join the post after the expiry of the said period of four months, his seniority shall be determined from the date he joins the post:

Provided further that in case any person of the next selection has joined a post in the cadre of the concerned Service before the person referred to in the preceding proviso joins, the person so referred shall be placed below all the persons of the next selection who join within the time specified in the first proviso:

Provided further that in the case of two or more persons appointed on the same date, their seniority shall be determined as follows:-

- (a) a person appointed by direct recruitment shall be senior to a person appointed otherwise;
- (b) a person appointed by promotion shall be senior to a person appointed by transfer;
- (c) in the case of persons appointed by promotion or transfer, the seniority shall be determined according to the seniority of such persons in the appointments from which they were promoted or transferred; and
- (d) in the case of persons appointed by transfer from different cadres, their seniority shall be determined according to pay, preference being given to a persons who was drawing a higher rate of pay in his previous appointment; and if the rate of pay drawn are also the same, then by their length of service in these appointments and if the length of service is also the same, an older person shall be senior to a younger person.
- **Note:-** Seniority of persons appointed on purely provisional basis or on ad hoc basis shall be determined as and when they are regularly appointed keeping in view the dates of such regular appointment.
- Section 17 **11. Punishment and appeal.** – (1) The Punjab Civil Services (Punishment and Appeal) Rules, 1970, as amended from time to time, so far as they are not inconsistent with the provisions of the Act, shall apply to the members of the Service.

(2) The authority empowered to impose penalties and the appellate authority in respect of a category of posts in each Service shall be such as specified against that category in Appendix 'C'.

(3) The authority to hear an appeal against an order specified in rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, other than an order imposing any of the penalties mentioned in Appendix 'C' shall be the Government.

**12. Resignation from service.** - If a member of a Service wishes to resign from service, he shall give one month's notice in writing to the appointing authority. If the member fails to give such a notice, or gives a shorter notice, the appointing authority shall be entitled to recover one month's salary with usual allowances, or salary and allowances for the period by which notice falls short of one month, as the case may be, from such member in lieu of notice.

**13. Retirement from service.** – (1) Members of each Service shall retire on the afternoon of the last day of the month in which they attain the age of fifty eight years :

Provided that the Government may re-employ any member of a Service after he attains the age of superannuation upto the age of sixty years, if considered necessary in public interest.

(2) The appointing authority shall, if it is of opinion that it is in public interest to do so, have the absolute right, by giving a member of a Service prior notice in writing, to retire that member on the date on which he completes twenty-five years of service or attains fifty years of age or on any date thereafter, to be specified in the notice:

Provided that where at least three months' notice is not given or notice for a period of less than three months is given, the member shall be entitled to claim a sum equivalent to the amount of his pay and allowances, at the same rate at which he was drawing them immediately before the date of retirement, for a period of three months or as the case may be, for the period by which such notice falls short of three months.

(3) Any member of a Service may, after giving at least three months' previous notice in writing to the appointing authority, retire from service on the date on which he completes twenty years of service or attains fifty years of age or on any date thereafter, to be specified in the notice :

Provided that no member under suspension shall retire from service except with the specific approval of the appointing authority.

**14. Leave, travelling allowance, and other matters.** - In respect of leave, travelling allowance, joining time, suspension, medical facilities, fees, honorarium, house rent allowance, dearness allowance, fixation of pay, grant of increment, crossing of efficiency bar, deputation and other matters not expressly provided for in these rules, the members of all Services shall be governed by the corresponding provisions contained in the rules and instructions applicable to Punjab Government employees. The authority competent to sanction or to decide upon these matters shall be such as may be specified by the Government from time to time:

Provided that a member on transfer shall draw his traveling allowance and joining time benefits from the trust to which he is transferred.

**15. Contributory Provident Fund.** - (1) The members of all Services shall be entitled to contribute to the provident fund of the Trust where they are employed for the time being like other subscribers of the Trust and shall be governed by the rules contained in the Punjab Town Improvement Trusts Provident Fund Rules, 1945:

Provided that on transfer of a member of a Service from one Trust to another, the balance of provident fund at his credit alongwith interest accrued thereon up to date shall be transferred to the Trust to which such member has been transferred within fifteen days from the date of his transfer.

(2) A separate account of provident fund shall be maintained for each member of the Service by Trust, where he may be serving for the time being :

Provided that the Government may, if it so decides, make arrangements for centralized accounting of the provident fund of members of Services.

**16. Gratuity.** - (1) The members shall be entitled to gratuity at such rates as may, from time to time, be notified by the Government or to the amount of gratuity to which they may be entitled under the conditions of service applicable to them immediately before becoming member of a Service, whichever is more beneficial to them :

Provided that the total service of a member under different Trusts, he has served, shall be taken into account for calculating the amount of gratuity due to him :

Provided further that on transfer of a member of a Service from one Trust to another, the gratuity to which he may be entitled shall be transferred to the Trust to which such a member has been transferred and such member shall be

Sections 17 and 73 (1) (x)

Section

17 (6)

Sections 17 (6) and 73 (xii) entitled to claim the entire amount of gratuity payable to him from the Trust last served.

(2) The incidence of gratuity on the fund of the concerned Trust shall be in proportion to the length of service in each such Trust.

- 17. Departmental examination. The Government may, by notification, direct Section 17 that the person appointed to a Service shall be required to pass a departmental examination, the details and syllabus whereof and the consequences for failure to pass the same shall be such as are provided under these rules and as may be notified by the Government.
  - **18.** Record of service. -(1) There shall be a personal file for every member of Section 17 a Service in which shall be placed all papers, record and other documents. relating to his service. The file shall contain in particular a service book giving history of service from the date of his appointment, particulars of increment, promotion, reward, punishment and all other special events of his career. The service book shall also contain the leave account form showing a complete record of leave, other than casual leave.

(2) A confidential file shall also be maintained for each member of a Service :

Provided that Government may, if it so decides, make such agreements as it may deem necessary to maintain, in addition, a centralized record of leave, pay and service of members of Services.

- **19. Liability for vaccination and re-vaccination.** Every member of a Service Section 17 shall get himself vaccinated or re-vaccinated when the appointing authority so directs by special or general order.
- 20. Oath of allegiance. Every member of a Service, unless he has already Section 17 done so, shall be required to take oath of allegiance to India and to the Constitution of India as by the law established.
- **21.** Power to relax. Where the Government is satisfied that it is necessary or Section 17 expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules, except the educational qualifications and experience, with respect to any class or category of persons.

22. Interpretation. - If any question arises relating to the interpretation of these rules, the Government shall decide the same.

23. Classification. - For the purposes of these rules, the classification of Trusts shall be made by the Government from time to time through a notification published in the Official Gazette.

24. Repeal and savings.- The Punjab Trust Services (Recruitment and Conditions of Service) Rules, 1978 are hereby repealed:

Provided that any order made or action taken under the rules so repealed shall be deemed to have been made or taken under the corresponding provisions of these rules:

Provided further that such repeal shall not affect the previous operation of the rules so repealed.

## Appendix 'A'

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[See rules 1(3), 2(I) and 7(2)]

Serial No.	Name of Trust Service	Class of Trust	No. of posts	Scale of pay (in rupees) 15600-39100 + 7400	
1	Punjab Service of Trust Joint Deputy Directors	All Classes	2		
2	Punjab Service of Trust Executive Officers		28		
	(i) Class I	1		15600- 39100+6600	
	(ii) Class II	{I		10300- 34800+4800	
	(iii) Class III	[]]		10300- 34800+4400	
3	Punjab Service of Trust Superintendents Grade II	All Classes	25	10300-34800 + 4800	
4	Punjab Service of Trust Senior Assistants	All Classes	53	10300- 34800+4400	
5	Punjab Service of Trust Clerks	All Classes	189	10300- 34800+3200	
6	Punjab Service of Trust Chief Engineer	All Classes	2	37400- 67000+8900	
7	Punjab Service of Trust Superintending Engineers	All Classes	5	37400- 67000+8700	
8	Punjab Service of Trust Engineers	All Classes	17	15600- 39100+7600	
9	Punjab Service of Trust Assistant Engineers	All Classes	36	15600- 39000+5400	
10	Punjab Service of Trust Junior Engineers	All Classes	57	10300- 34800+3800	
11	Punjab Service of Trust Town Planners	All Classes	3	15600- 39100+7600	
12	Punjab Service of Trust Assistant Town Planners	All Classes	5	10300- 34800+5400	
13	Punjab Service of Trust Head Draftsmen	All Classes	5	10300- 34800+4400	
14	Punjab Service of Trust Draftsmen	All Classes	16	10300- 34800+3800	
15	Punjab Service of Trust Law Officers	All Classes	5	10300- 34800+5400	
16	Punjab Service of Trust Legal Assistants	All Classes	1	10300- 34800+4400	
17	Punjab Service of Trust Accounts Officers	All Classes		10300- 34800+5400	
18	Punjab Service of Trust Accountants				
	(i) Grade I	L	5	10300- 34800+4800	
	(ii) Grade II	II and III	16	10300- 34800+4400	
19	Punjab Service of Trust Junior Scale Stenographers	All Classes	3	10300- 34800+3600	
20	Punjab Service of Trust Steno- typists	All Classes	9	10300- 34800+3200 (The starting pay shall be fixed by allowing one increment on the initial pay)	

[ See rule 5 (2) ]

Sr. No.	Name of post	Qualifications for direct recruitment	Qualification for promotion
1	Joint Deputy Director	-	From amongst the members of the Punjab Service of Trust Executive Officers Class-I, who have an experience of working in this Service for a minimum period of three years.
2	Executive Officer		
	(i) Class-1	<ul> <li>(i) Should possess a Degree in Law from a recognized university or institution and at least seven years' experience on a post not below the rank of a Superintendent in the Punjab Municipal Service of Superintendents, Punjab Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR</li> <li>(ii) an Advocate having atleast seven years' practice at the Bar; OR</li> <li>(iii) Should be a Post Graduate in Business Administration or B.Tech degree holder from a recognized university or institution with 2<sup>nd</sup> division, with an experience for a minimum period of five years on a post not below the rank of a Superintendent in the Punjab Service of Corporation Superintendents, or Punjab Service of Corporation Superintendents, or Punjab Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab</li> </ul>	From amongst the members of the Punjab Service of Trust Executive Officers Class-II, who are Graduates of a recognized university or institution and have an experience of working in this Service for a minimum period of five years.
_	(ii) Class-II	Government, or in any Government undertaking. (i) Should possess a	From amongst the members of the Punjab
		Degree in Law, from a recognized university or institution and at least five years' experience on a post not below the rank of a Superintendent in the Punjab Municipal Service of Superintendents, Punjab Service of Corporation Superintendents, or Punjab Service of Trust	Service of Trust Executive Officers Class-III, who are Graduates of a recognized university or institution and have an experience of working in this Service for a minimum period of three years.

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	-)	equivalent in any	
		department of the Punjab	
		Government, or in any	
		Government undertaking;	
		OR	
		(ii) an Advocate having at	
		least five years' practice	
		at the Bar.	
		OR	
		(iii) Should be a Post	
		Graduate in Business	
		Administration or B.Tech	
		degree holder from a	
		recognized university or institution with 2 <sup>nd</sup>	
		Division, with an	
		experience for a minimum	
		period of three years on a	
		post not below the rank of	
		a Superintendent in the	
		Punjab Municipal Service	
		of Superintendents,	
		Punjab Service of	
		Corporation	
		Superintendents, or	
		Punjab Service of Trust	
		Superintendents, or its	
		equivalent in any	
		department of the Punjab	
		Government, or in any	
		Government undertaking.	
	(iii) Class-III	(i) Should possess	From amongst the members of the Punjab
		Degree in Law, from a	Service of Trust Superintendents Grade II and
		recognized university or	Punjab Service of Trust Law Officers, who are
		institution; and at least	
		three years' experience	institution and who have an experience of
		on a post not below the	working in any of the said Services for a
		rank of a Superintendent	minimum period of five years:
		in the Punjab Municipal	Provided that not exceeding fifty per cent of
		Service of	
			filled from amongst the members of the
		Superintendents, Puniab	
		Superintendents, Punjab	
		Service of Corporation	aforesaid Services, who possess Degree in
		Service of Corporation Superintendents, or	aforesaid Services, who possess Degree in Law from a recognised university or institutions
		Service of Corporation Superintendents, or Punjab Service of Trust	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services:
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking;	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR (ii) an Advocate having at	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates,
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR (ii) an Advocate having at least three years' practice	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years
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		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B.Tech	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B.Tech degree holder from a	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the Punjab Service of Trust Law Officers and
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		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B,Tech degree holder from a recognized university or institution with 2 <sup>nd</sup> Division, with an experience for a minimum period of one year on a	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the Punjab Service of Trust Law Officers and Punjab Service of Trust Legal Assistants,
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B,Tech degree holder from a recognized university or institution with 2 <sup>nd</sup> Division, with an experience for a minimum period of one year on a post not below the rank of	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the Punjab Service of Trust Law Officers and Punjab Service of Trust Legal Assistants,
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B.Tech degree holder from a recognized university or institution with 2 <sup>nd</sup> Division, with an experience for a minimum period of one year on a post not below the rank of a Superintendent in the	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the Punjab Service of Trust Law Officers and Punjab Service of Trust Legal Assistants,
		Service of Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking; OR (ii) an Advocate having at least three years' practice at the Bar. OR (iii) Should be a Post Graduate in Business Administration or B.Tech degree holder from a recognized university or institution with 2 <sup>nd</sup> Division, with an experience for a minimum period of one year on a post not below the rank of a Superintendent in the Punjab Municipal Service	aforesaid Services, who possess Degree in Law from a recognised university or institutions and having the aforesaid experience of working in that Services: Provided further that if persons with the aforesaid experience are not available for promotion, then from amongst the members of the Punjab Service of Trust Superintendents Grade II or Punjab Service of Trust Law Officers who are graduates or law graduates, as the case may be, and have an experience of working for a minimum period of ten years either (i) in the Punjab Service of Trust Superintendents Grade II and the Punjab Service of Trust Senior Assistants or (ii) in the Punjab Service of Trust Law Officers and Punjab Service of Trust Legal Assistants,

		Corporation Superintendents, or Punjab Service of Trust Superintendents, or its equivalent in any department of the Punjab Government, or in any Government undertaking.	
3	Superintendent Grade II		From amongst the members of the Punjab Service of Trust Senior Assistants, who have an experience of working in this Service for a minimum period of five years.
4	Senior Assistant	Should have passed a Graduation degree, with 50% marks, from a recognized university or institution.	From amongst the members of the Punjab Service of Trust Clerks, Punjab Service of Trust Junior Scale Stenographers and Punjab Service of Trust Steno-typists, who have an experience of working in any one or more of the said Services for a minimum period of five years.
5	Clerk	<ul> <li>(a) Should be Graduate from a recognised University or institution;</li> <li>(b) Should qualify Punjabi typewriting test (at a typewriter or a computer) at a speed of 30 words per minute; and</li> <li>(c) Possess atleast one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in office productivity applications or Desktop publishing applications from Government recognized institution, which is ISO 9001 certified. OR</li> <li>Possess a Computer information Technology Course equivalent to 'O' level certificate of Department of Electronics, Accreditation of Computer Courses (DOEACC) of Government of India.</li> </ul>	
6	Chief Engineer	π.	From amongst the members of the Punjab Service of Trust Superintending Engineers, who possess B.E. Civil or AMIE Civil degree from a recognised university or institution and have an experience of working in this Service for a minimum period of two years and should.
7	Superintending Engineer	7	From amongst the members of the Punjab Service of Trust Engineers, who possess B.E. Civil or AMIE Civil degree from a recognised university or institution and have an experience of working in this Service for a minimum period of six years and should.
8	Trust Engineer		From amongst the members of the Punjab Service of Trust Assistant Engineers, who possess B.E. Civil or AMIE Civil degree from a recognised university or institution and have an experience of working in this Service for a

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				Eighth			Yes
				Ninth	Yes	54).	

Junior Engineer	Should possess a Diploma in Civil Engineering from a recognised university or institution.	<ul> <li>employees working in a Trust, under control of the Director, who have experience of working as such for a miniperiod of five years and who posqualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departme examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
	Diploma in Civil Engineering from a recognised university or institution.	Twelfth-YesThirteenthYes-FourteenthYes-FourteenthYes-SixteenthYes-SixteenthYes-SeventeenthYes-EighteenthYes-NineteenthYes-Twentieth-Yesand so on-YesNote If no suitable candidate is availablesource No. 3, the vacancy shall be filleddirect recruitment.(i) Thirty percent from amongst the Groutemployees working in a Trust, undercontrol of the Director, who haveexperience of working as such for a miniperiod of five years and who postqualifications prescribed for direct recruitfor the post of Junior Engineer;(ii) Seventy percent from amongst theWork Supervisors, (b) Work MunshiesWork Mistries, (d) Surveyors, (e) JDraftsmen or (f) Mortor Mates workingTrust under the control of the Director, who(1) are Matriculates or its equivalent;(2) have an experience of workingeither or more of the said postsminimum period of ten years; and(3) should have passed departmexamination, conducted byDirector, on the pattern of Departof Public Works (Buildings and RBranch), Government of Punjab.From amongst the members of the PuService of Trust Assistant Town Planners,
	Diploma in Civil Engineering from a recognised university or institution.	ThirteenthYesFourteenthYesFifteenthYesSixteenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesSeventeenthYesTwentiethYesand so onYesNote If no suitable candidate is availablesourceNo.3, the vacancy shall be filleddirect recruitment.(i)Thirty percent from amongst the Groutemployeesworking in a Trust, undercontrolof the Director, who haveexperience of working as such for a miniperiodof five years and who postqualifications prescribed for direct recruitfor the post of Junior Engineer;(ii)Seventy percent from amongst theWorkMustries, (d)Surveyors, (e)JDraftsmen or (f)Mortor Mates workingTrust under the control of the Director, who(1) are Matriculates or its equivalent;(2) have an experience of workingeither or more of the said postsminimum period of ten years; and(3) should have passed departmexamination, conducted byDirector, on the pattern of Departof Public Works (Buildings and RBranch), Government of Punjab.From amongst the members of the Pu
	Diploma in Civil Engineering from a recognised university or institution.	FourteenthYesFifteenthYesSixteenthYesSeventeenthYesSeventeenthYesEighteenthYesNineteenthYesTwentiethYesand so onNote If no suitable candidate is availablesource No. 3, the vacancy shall be filleddirect recruitment.(i) Thirty percent from amongst the Grouteemployees working in a Trust, undercontrol of the Director, who haveexperience of working as such for a minitiperiod of five years and who postqualifications prescribed for direct recruitfor the post of Junior Engineer;(ii) Seventy percent from amongst theWork Supervisors, (b) Work MunshiesWork Mistries, (d) Surveyors, (e) JDraftsmen or (f) Mortor Mates workingTrust under the control of the Director, who(1) are Matriculates or its equivalent;(2) have an experience of workingeither or more of the said postsminimum period of ten years; and(3) should have passed departmexamination, conducted byDirector, on the pattern of Departof Public Works (Buildings and RBranch), Government of Punjab.From amongst the members of the PuService of Trust Assistant Town Planners,
	Diploma in Civil Engineering from a recognised university or institution.	Sixteenth-YesSeventeenthYes-EighteenthYes-NineteenthYes-Twentieth-Yesand so on-Note If no suitable candidate is availablesource No. 3, the vacancy shall be filleddirect recruitment.(i) Thirty percent from amongst the Groutemployees working in a Trust, undercontrol of the Director, who haveexperience of working as such for a minitperiod of five years and who postqualifications prescribed for direct recruitfor the post of Junior Engineer;(ii) Seventy percent from amongst theWork Supervisors, (b) Work MunshiesWork Mistries, (d) Surveyors, (e) JDraftsmen or (f) Mortor Mates workingTrust under the control of the Director, who(1) are Matriculates or its equivalent;(2) have an experience of workingeither or more of the said postsminimum period of ten years; and(3) should have passed departmexamination, conducted byDirector, on the pattern of Departof Public Works (Buildings and RBranch), Government of Punjab.From amongst the members of the PuService of Trust Assistant Town Planners,
	Diploma in Civil Engineering from a recognised university or institution.	Seventeenth       Yes       -         Eighteenth       Yes       -         Nineteenth       Yes       -         Twentieth       -       Yes         and so on       -       Yes         Note If no suitable candidate is available source No. 3, the vacancy shall be filled direct recruitment.       -         (i)       Thirty percent from amongst the Grouper experience of working as such for a miniperiod of the Director, who have experience of working as such for a miniperiod of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;         (ii)       Seventy percent from amongst the Work Supervisors, (b)       Work Munshies         Work Mistries, (d)       Surveyors, (e)       J         Draftsmen or (f)       Mortor Mates working         Trust under the control of the Director, who (1) are Matriculates or its equivalent;       (2) have an experience of working either or more of the said posts minimum period of ten years; and         (3) should have passed department examination, conducted by Director, on the pattern of Departion of Public Works (Buildings and R Branch), Government of Punjab.         From amongst the members of the Pu Service of Trust Assistant Town Planners,       -
	Diploma in Civil Engineering from a recognised university or institution.	EighteenthYesNineteenthYesTwentieth-and so onNote If no suitable candidate is available source No. 3, the vacancy shall be filled direct recruitment.(i) Thirty percent from amongst the Grout employees working in a Trust, under control of the Director, who have experience of working as such for a mini- period of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent; (2) have an experience of working either or more of the said posts minimum period of ten years; and (3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.From amongst the members of the Pu Service of Trust Assistant Town Planners,
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	Diploma in Civil Engineering from a recognised university or institution.	Twentieth-Yesand so onNote If no suitable candidate is available source No. 3, the vacancy shall be filled direct recruitment.(i) Thirty percent from amongst the Groud employees working in a Trust, under control of the Director, who have experience of working as such for a mini- period of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies 
	Diploma in Civil Engineering from a recognised university or institution.	and so onNote If no suitable candidate is available source No. 3, the vacancy shall be filled direct recruitment.(i) Thirty percent from amongst the Groud employees working in a Trust, under control of the Director, who have experience of working as such for a mini- period of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies 
	Diploma in Civil Engineering from a recognised university or institution.	<ul> <li>Note If no suitable candidate is available source No. 3, the vacancy shall be filled direct recruitment.</li> <li>(i) Thirty percent from amongst the Grout employees working in a Trust, under control of the Director, who have experience of working as such for a miniperiod of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departme examination, conducted by Director, on the pattern of Departion of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
	Diploma in Civil Engineering from a recognised university or institution.	<ul> <li>source No. 3, the vacancy shall be filled direct recruitment.</li> <li>(i) Thirty percent from amongst the Grout employees working in a Trust, under control of the Director, who have experience of working as such for a miniperiod of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departme examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
	Diploma in Civil Engineering from a recognised university or institution.	<ul> <li>direct recruitment.</li> <li>(i) Thirty percent from amongst the Groue employees working in a Trust, under control of the Director, who have experience of working as such for a mini- period of five years and who pose qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
	Diploma in Civil Engineering from a recognised university or institution.	<ul> <li>employees working in a Trust, under control of the Director, who have experience of working as such for a miniperiod of five years and who post qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed department examination, conducted by Director, on the pattern of Departs of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
Town Planner	recognised university or institution. Should possess Post- Graduate Degree or	<ul> <li>control of the Director, who have experience of working as such for a miniperiod of five years and who posqualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
Town Planner	Institution. Should possess Post- Graduate Degree or	<ul> <li>experience of working as such for a miniperiod of five years and who pose qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departmexamination, conducted by Director, on the pattern of Departmos of Public Works (Buildings and R Branch), Government of Punjab.</li> </ul>
Town Planner	Institution. Should possess Post- Graduate Degree or	<ul> <li>period of five years and who pose qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>qualifications prescribed for direct recruit for the post of Junior Engineer;</li> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, when (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departmexamination, conducted by Director, on the pattern of Department of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pulservice of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	for the post of Junior Engineer; (ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent; (2) have an experience of working either or more of the said posts minimum period of ten years; and (3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	<ul> <li>(ii) Seventy percent from amongst the Work Supervisors, (b) Work Munshies Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>Work Supervisors, (b) Work Munshies</li> <li>Work Mistries, (d) Surveyors, (e) J</li> <li>Draftsmen or (f) Mortor Mates working</li> <li>Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working</li> <li>either or more of the said posts</li> <li>minimum period of ten years; and</li> <li>(3) should have passed departm</li> <li>examination, conducted by</li> <li>Director, on the pattern of Departion</li> <li>of Public Works (Buildings and R</li> <li>Branch), Government of Punjab.</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>Work Mistries, (d) Surveyors, (e) J Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Departi of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>Draftsmen or (f) Mortor Mates working Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>Trust under the control of the Director, who (1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>(1) are Matriculates or its equivalent;</li> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>(2) have an experience of working either or more of the said posts minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	either or more of the said posts minimum period of ten years; and (3) should have passed departm examination, conducted by Director, on the pattern of Departu of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	<ul> <li>minimum period of ten years; and</li> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Departu of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	<ul> <li>(3) should have passed departm examination, conducted by Director, on the pattern of Departu of Public Works (Buildings and R Branch), Government of Punjab.</li> <li>From amongst the members of the Pu Service of Trust Assistant Town Planners,</li> </ul>
Town Planner	Graduate Degree or	examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	examination, conducted by Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	Director, on the pattern of Depart of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	of Public Works (Buildings and R Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	Branch), Government of Punjab. From amongst the members of the Pu Service of Trust Assistant Town Planners,
Town Planner	Graduate Degree or	From amongst the members of the Pu Service of Trust Assistant Town Planners,
	Graduate Degree or	Service of Trust Assistant Town Planners,
	Planning or Regional	for a minimum period of eight years.
	Planning from a	for a minimum period of eight years.
	holder eligible for	
	Associate membership of	
	office under a qualified	
	Town Planner after	1 ×
	obtaining degree or	
	· · · · · · · · · · · · · · · · · · ·	
		0
	experience for a minimum	
	period of five years. on a	
	gazetted post in a Town	
Accistont T+		
Assistant Town Planner	Graduate Degree or	From amongst the members of the Pur Service of Trust Head Draftsmen, who h
	Assistant	Institute of Town Planners (India) with an experience for a minimum period of three years on a gazetted post in Town Planning office under a qualified Town Planner after obtaining degree or diploma; OR Should possess Degree in Architecture or Civil Engineering from a recognized university or institution with an experience for a minimum period of five years, on a gazetted post in a Town Planning Office under a qualified Town Planner after obtaining degree

### Form No. II Medical certificate of fitness on first entry into trust service

Signature of candidate
I hereby certify that I have examinedwhose signatures are
given above and cannot discover that he/she has any disease (communicable or
otherwise), constitutional weakness or bodily infirmity, except
I do not consider this a disqualification for
employment in the Trust Service ofHis/Here age is a according to
his/her own statement,years and by appearance aboutyears.
The candidate has been vaccinated within the last 12 months, or has been re-vaccinated
within the last 12 months, or has already has small-pox and shows obvious
scars thereof.
Marks of Identification
Left-hand thumb and finger-impression of :- Fourth or Small finger Third finger Second finger First finger Thumb
Taken before
Name of Officer.
Designation of Officer
On (date)
Caste of Race
Residence
Father's name and residence
Date of birth by Christian era as nearly as can be ascertained
Exact height by measurement
Personal mark for identification
Signature of Officer
Signature of the Head of Office
I do hereby declare that I have not any time been pronounced unfit for Government
or Trust Service by a duly constituted medical authority.
Signature of Officer.".

## ASHOK KUMAR GUPTA, Secretary to Government Punjab

# Department of Local Government

### Endst. No. 4/24/10-1LG2/599679/2, dated Chandigarh, the 30th September, 2015.

A copy is forwarded to the Controller, Printing & Stationery, Punjab, Chandigarh, with the request to publish this notification in the Official Gazette Extraordinary, immediately and supply fifty spare copies within a week.

Special Secretary.

## Endst. No. 4/24/10-1LG2/599679/3, dated Chandigarh, the 30th September, 2015.

A copy each is forwarded to the following for information and necessary action:-

- (1) Private Secretary to Local Government Minister, Punjab, Chandigarh.
- (2) Private Secretary to Chief Parliamentary Secretary (Local Government) Punjab, Chandigarh.
- (3) Director Local Government, Punjab. Chandigarh.
- (4) All officers in the Local Government Department.
- (5) All Regional Deputy Directors of Local Government in the State.
- (6) Chairmen/Executive Officers of all Improvements Trusts in the State.
- (7) All Superintendents/Section Incharges of all Branches in the Secretariat/Directorate of Local Government, Punjab.

Special Secretary